

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/188/ (IB)/2017
NAME OF THE PETITIONER(S) : BALMER LAWRIE & CO LTD
NAME OF THE RESPONDENT(S) : IBHAR TECHNOLOGIES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Monica Chopda R.	Re Petitioner.	
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ORDER

Counsel for petitioner present. No representation on behalf of the respondent. Counsel for petitioner submitted that a suit for recovery has been filed before the Hon'ble High Court of Madras under the original side jurisdiction. The suit has been decreed ex parte. The Respondent has filed an application for setting aside the ex parte order and a petition to condone delay which has been dismissed. Thereafter, the present petitioner is filed before the Hon'ble High Court which stood transferred to NCLT. The Registry is directed to issue notice to the respondent. Counsel for petitioner is also directed to serve private notice on respondent. He is directed to file the proof of sending and effecting the service on the respondent by way of an affidavit by the next date of hearing. He is directed to file an affidavit and bank statement as per section 9(3)(b)(c) of IBC, 2016. Put up on 17.07.2017 at 02.30 P.M.


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))


(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))